

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76550 of 2018

(Arising out of Order-in-Appeal No.204/RAN/2017 dated 12.12.2017 passed by Commissioner of CGST & CX (Appeals), Ranchi.)

M/s. Devendra Nath Mahato & Sons

(Proprietor: Smt. Meena Devi,
Upper Dungri Basti, P.O.- Jamadoba, P.S.- Jorapokhar, Dist:- Dhanbad, Jharkhand-
828112.)

...Appellant

VERSUS

Commissioner of CGST & CX, Ranchi Commissionerate

.....Respondent

(Central Revenue Building, 5A, Main Road, Ranchi, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri A. Roy, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75582/2022

DATE OF HEARING : 15 December 2022

DATE OF DECISION : 15 December 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

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